

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH :: AT HYDERABAD**



OA/021/00417/2020

HYDERABAD, this the 12<sup>th</sup> day of August, 2020

**HON'BLE MR.ASHISH KALIA : JUDICIAL MEMBER  
HON'BLE MR.B.V.SUDHAKAR : ADMINISTRATIVE MEMBER**

Smt. B. Sudha Rani,  
Assistant Account Officer (2010806),  
Pension Section, O/o. The Accountant General,  
AG (A&E) AP at Hyderabad.

(By Advocate : Mr.K. Sudhaker Reddy )

...Applicant

Vs.

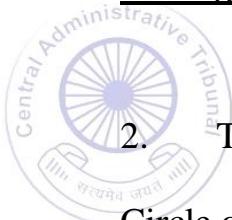
1. Union of India,  
Rep. by its Comptroller & Auditor General of India,  
Pocket-9, Deen Dayal Upadyay Marg,  
New Delhi – 110 124.
2. The Accountant General (A&E),  
Telangana State, Saifabad,  
Hyderabad – 500 004.
3. The Accountant General (A&E),  
State of Andhra Pradesh,  
Saifabad, Hyderabad – 500 004.
4. Sr. Dy. Accountant General (Admn),  
AG (A&E), Telangana, Hyderabad.

(By Advocate : Mrs. Rachna Kumari, SC for IA & AD)

....Respondents

**ORAL ORDER**  
**(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)**

**Through Video Conferencing**



2. The OA is filed in regard to final allotment of the applicant to A.P. Circle of the respondents organization.
  
3. The applicant, while working as Senior Accountant in the respondents organisation, passed SAS Examination in March 2012 and her name was considered for promotion in the supplementary panel of 2012. Promotion orders were kept in a sealed cover in view of the pendency of criminal proceedings, as per DOPT OM dt. 24.02.2003. Orders of promotion to the post of AAO were issued on 17.05.2019 with retrospective effect from 25.05.2012 along with all consequential benefits on par with juniors and posted to the office of the AG (A&E), AP on deputation basis. Applicant submitted a representation on 04.09.2019 to the 1<sup>st</sup> respondent requesting to permit her to exercise her final option as AP and the same is reported to be pending. In view of the pendency of the representation, the OA has been filed.
  
4. Heard both the counsel and perused the material on record.
  
5. Learned counsel for the applicant prayed for disposal of the representation of the applicant, which is pending with the 1<sup>st</sup> respondent. In response, learned Standing Counsel for the respondents submitted that the request of the applicant for allotment to AP Circle was already considered

and rejected by the respondents. Therefore, there is no further case to be examined by the respondents.



6. However, after going through the OA, we are of the view that the OA can be disposed of with a direction to the 1<sup>st</sup> respondent to examine the representation of the applicant referred to, in view of the grounds taken in the OA as well as in the representation and dispose it by issuing a speaking and reasoned order, within a period of 4 weeks from the date of receipt of this order.

7. With the above direction, the OA is disposed of, at the admission stage itself. No order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

*evr*